

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 2
(IB)-02(PB)/2019

IN THE MATTER OF:

Mr. Mannu Krishan Malhotra Applicant/petitioner
 Vs.
M/s. Exact Developers & Promoters Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

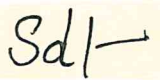
For the Petitioner(s):- Mr. Pardeep Dingra, Ms. Shalini Dhingra & Mr. Mohit
 Nandwani, Advs.
For the Respondent(s):- -

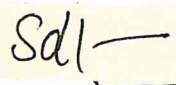
ORDER

Notice to show cause be issued as to why the Corporate
Insolvency Resolution Process be not initiated against the corporate
debtor- respondent for 05.02.2019.

Process dasti only.

List for further consideration on 05.02.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)